

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

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ORDER SHEET

APPLICATION NO. 60 OF 199 2001

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

Date of Order : 15.10.2001.

Mr.D.K.Chauhan, Adv.Brief hodler for
Mr.D.K.Parihar, Counsel for the applicant.
Mr Vineet Mathur, Counsel for the respondents.

Heard.

In this application the applicant has prayed for enhancement of suspension allowance. It is now brought to our notice that thereafter the departmental proceedings are concluded by imposing a punishment of termination. Under Rule 54 of the Fundamental Rules, it is for the authorities to decide, how the suspension period should be treated. In this view of the matter, we do not think it appropriate to entertain this application at this stage. Accordingly, we pass the order as under :-

The Application is dismissed. It is open for the respondents to decide the suspension period of the applicant under Rule 54 of the Fundamental Rules. There is no order as to costs.

(Gopal Singh)
Adm.Member

(Justice B.S.Raikote)
Vice Chairman

... Part II and III destroyed
in my presence on 22.5.02
under the supervision of
section officer () as per
order dated 13/3/02

Section officer (Record)